

(c) whether the Disaster Management Authority developed capabilities for monitoring and enforcement of earth quake resistant codes and town planning byelaws ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir. As per Vulnerability Atlas prepared by the Building Materials Technology Promotion Council (BMTPC), 229 districts of the country falls under seismic zone IV & V.

(b) The Guidelines for management of earthquakes released by the National Disaster Management Authority aims at ensuring the compliance of the construction of all new structures to the National Building Code 2005, earthquake resistant codes and other safety regulations.

(c) Town Planning & Building Bye-Laws falls under the jurisdiction of the State Government. Advisories have been sent to State Governments and Union Territories from time to time on disaster mitigation and preparedness measures including those relating to earthquake through adoption of model Building Bye-laws.

#### **Increasing influence of maoists in Haryana**

□2792. SHRI AJAY SINGH CHAUTALA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that influence of Maoists is increasing in Haryana also;

(b) the number of incidents occurred in past one year in districts of Haryana wherein Maoists were involved; and

(c) the number of Maoists apprehended so far and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) As per available inputs, activities of naxalites have been reported from few districts of Haryana. Two incidents of naxal violence have been reported, one each in 2008 and 2009 (upto July 22), 31 CPI (Maoist) cadres have been apprehended during the current year (upto July 22).

#### **Maharashtra CR. P.C. (Amendment) Bill, 2008**

2793. SHRI SHARAD ANANTRAO JOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a proposal from the State Government of Maharashtra to amend the Code of Criminal Procedure (Maharashtra Amendment) Bill, 2008 is pending with the Ministry;

(b) if so, the reasons for delay in taking a decision; and

(c) by when Government would take a decision in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The Code of Criminal Procedure (Maharashtra Amendment) Bill, 2008 was received in this Ministry on 29.2.2008 for obtaining the approval of the Government of India before its introduction in the State Legislature.

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□Original notice of the question was received in Hindi.

As there is no Constitutional requirement for seeking prior approval of the Central Government before introduction of a Bill in a State Legislature, the Bill has been returned to the State Government on 27.7.2009.

#### **Proposal from Maharashtra to amend IPC**

2794. SHRI SHARAD ANANTRAO JOSHI: Will the Minister of HOME AFFAIRS be pleased to states

(a) whether a proposal from the Government of Maharashtra for amending the Indian Penal Code is pending with the Ministry;

(b) whether it is a fact that the proposal contains suggestions to amend sections 79, 304 (a), 323, 336 to 338, 354, 441 and 509 and introduction of a new section 292(a); and

(c) whether it is also a fact that the delay in approving the proposal has resulted in considerable difficulties in maintaining law and order in that State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The Indian Penal Code (Maharashtra Amendment) Bill, 2008 proposing to amend some sections of IPC and for insertion of a new section 292-A therein was received in this Ministry on 8.2.2008 for obtaining the approval of the Government of India before its introduction in the State Legislature.

As there is no Constitutional requirement for seeking prior approval of the Central Government before introduction of a Bill in a State Legislature, the Bill has been returned to the State Government on 22.7.2009.

#### **NGOs getting more than one crore from abroad**

2795. SHRI SHYAMAL CHAKRABORTY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the Non Governmental Organisations (NGOs) getting more than one crore rupees grant annually from overseas;

(b) what are their name and from which countries they are getting the grants;

(c) what amount of money they are getting yearly;

(d) the year-wise and State-wise figure for the last five years; and

(e) the nature of works these NGOs are doing?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) As per information available, 1695 Associations received foreign contribution of more than Rs. 1 crore during the year 2007-08. The amount of foreign contribution received by an Association may vary from year to year. The names of Associations which have received foreign contribution of more than Rs. One crore along with the names of the donors/donor countries is not compiled annually on a State-wise basis.

(e) As per the Foreign Contribution (Regulation) Act, 1976, an Association has the option to undertake programmes in one or more of the five areas viz. cultural, economic, educational, religious or social.